

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-107
IB - 2679/ND/2019

IN THE MATTER OF:

Hong Kong Cheong Kat Industry Co. Ltd
Vs.
M/s Epower Solutions India Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Adv. Rakesh Khanna, Adv. Nabhavya Sharma & Adv. Pragya Bindra
For the Respondent :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. In the meantime, Learned Counsel for the Petitioner is directed to serve tracking report of the petition served upon the respondent as well as compliance of Section 9 (3) (b) and Section 9 (3) (C). Put up on 19.11.2019


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)